

the whole thing is in the melting pot. There is no condition which can save it. Actually what can save this Agreement is an amendment to their 1978 legislation. Nothing less and nothing more than that. And that is not on the cards today. And therefore no other condition can save the legislation. So, this is the position. About the second shipment, I said I am not sure it is coming, because of various reasons.

SHRI BAPUSAHEB PARULEKAR: What about the shipment of the consignments?

SHRI P. V. NARASIMHA RAO: One consignment has come. As for the second, as I said, I am not sure we are going to get it because the whole question is going to be discussed. So, this is the position, Sir.

AN HON. MEMBER: What about recalling the Ambassador?

SHRI P. V. NARASIMHA RAO: We have just sent him, Sir.

13.12 hrs.

The Lok Sabha then adjourned for lunch till fifteen Minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at fifteen Minutes past Fourteen of the Clock.

[**MR. DEPUTY-SPEAKER** in the Chair]

PERSONAL EXPLANATION BY MEMBER

MR. DEPUTY-SPEAKER: Dr. Farooq Abdullah.

PROF. K. K. TEWARY (Buxar): Sir, I have a point of order. Dr. Farooq Abdullah is making a personal explanation presumably because some allegations were levelled against him by an hon. Member on this side of the House. We have come across

many statements of Dr. Abdullah on various occasions.... (*Interruptions*)

MR. DEPUTY-SPEAKER: What is your point of Order? There is no point of order. I have allowed him. Mr. Speaker has already approved this.

PROF. K. K. TEWARY: It is reported in the press... (*Interruptions*)

MR. DEPUTY-SPEAKER: This will not go on record. You wanted to raise a point of order. Under what rule you want to raise it? (*Interruptions*)**

SHRI SATISH AGARWAL (Jai-pur): Sir, it is on the Agenda Paper.

MR. DEPUTY-SPEAKER: If you do not agree with this, you must write a letter to me separately. In this House I find that without taking my permission, everybody gets up to speak. As a matter of fact, you should have got my permission before making your submission. You can make your submission only after I have permitted you to do so. But I have not permitted you.

(*Interruptions*)

All of us, including myself, must abide by the rules otherwise we cannot conduct the proceedings of the House in a proper manner.

Now, Dr. Farooq Abdullah.

DR. FAROOQ ABDULLAH (Srinagar): In a statement made on the floor of the House on 23rd April, the Finance Minister referred to the raids conducted by the Enforcement Directorate of his Ministry in Srinagar on 21st and 22nd April on a number of firms ostensibly to unearth black money. During the course of a statement, Finance Minister said that it is reported "the attack took place after Dr. Farooq Abdullah visited the premises which were being searched." I would like to state emphatically, it is

**Not recorded.

[D. M. Farooq Abdulla]

totally incorrect and misleading. I arrived as per my earlier schedule the day after the raid started. As M.P. from Srinagar constituency, I was informed by my constituents of the high-handed behaviour of the raiding parties. I visited these places in the morning and mob fury that was unleashed by the people happened in the evening.

The time of raid was most unfortunate because after nine months of lean season and winter people get ready to welcome tourists and had situation got out of hand, it would be poor unfortunate who would be starving for bread.

(Interruptions)**

MR. DEPUTY-SPEAKER: Please do not interrupt, Mr. Tewary. These things will not go on record. This is said without my permission.

(Interruptions)**

MR. DEPUTY-SPEAKER: No, please take your seats. Without my permission if anybody gets up and speaks, that will not go on record. You must hear all sides. Why are you so intolerant?

(Interruptions)**

MR. DEPUTY-SPEAKER: Mr. Kurian, please sit down; Mr. Tewary, please sit down. Only the personal explanation by Dr. Farooq Abdullah will go on record.

DR. FAROOQ ABDULLAH: I and my party are not against unearthing black money wherever it lies. I sympathise with the Enforcement Directorate people who sustained injury in mob fury.

(Interruptions)**

SHRI CHINTAMANI PANIGRAHI (Bhubaneshwar): On a point of order. Is it for Government of India, Income tax Department to decide as to at

what time of the year, the raids should be conducted or it is the Member who has to decide about this?

MR. DEPUTY-SPEAKER: It has been stated very clearly by the Finance Minister that the Government has nothing to do with all these raids. That has already been said.

(Interruptions)

MR. DEPUTY-SPEAKER: The Finance Minister has already replied that the Government has nothing to do with these raids.

SHRI K. P. UNNIKRISHNAN (Badagara): (Then, who is conducting the raids? Has the Government nothing to do with the Enforcement Directorate?)

MR. DEPUTY-SPEAKER: The Government do not direct anybody to carry out these raids; Government is not a party in that. Some information is received by the Income tax Department and on that they act. This was the reply given by the Government; the Government do not interfere in these things.

14.25 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTEENTH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, with your permission I beg to move the following:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 28th April, 1981."

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do agree with the Sixteenth Report of the Busi-